(b) Does not arise.

(c) As per Rule 39 of the CCS(Leave) Rules, 1972, a Central Government servant is entitled to cash equivalent of leave salary for both earned leave and half pay leave at his/her credit on the date of retirement, subject to a maximum of 300 days including the period of encashment allowed in the previous employment under the Central Government. In case a Government servant resigns or quits service, the maximum encashment of leave allowed is 150 days.

Policy on promotion of bureaucrats

2030. SHRI DHIRAJ PRASAD SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government has developed a new comprehensive policy on promotion of bureaucrats;

(b) if so, the details thereof along with the aims and objectives thereof;

(c) whether Government has also reviewed the performance of Government servants and if so, the details thereof; and

(d) the number of officers who have been compulsorily retired due to non performance during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No Sir.

(b) Does not arise.

(c) Review of performance of Government employees is a continuous process and the Central Government has since long been reviewing officials on grounds of performance and integrity.

(d) As per the information/data uploaded by the different Ministries/Departments/Cadre Controlling Authorities (CCAs) on Probity Portal, followed by the rectification requests made by some of them, a Total of 32,305 Group 'A' and 83,205 Group 'B' Officers have been reviewed during the period July, 2014 to October 2019. Of these, the provisions of Rule 56(J) of the Fundamental Rules and similar rules have been invoked against 117 Group 'A' officers, as also against 126 Group 'B' Officers.